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Tuesday, July 19, 2022
Ashadha 28, 1944 (Saka)

LOK SABHA DEBATES
(English Version)

Ninth Session
(Seventeenth Lok Sabha)



(Vol. XIX contains Nos.1 to 10)

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NEW DELHI

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THE SPEAKER

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LOK SABHA DEBATES

LOK SABHA

Tuesday, July 19, 2022/Ashadha 28, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

ORAL ANASWERS TO QUESTIONS

[Translation]

... *(Interruptions)*

HON. SPEAKER: Sit down.

... *(Interruptions)*

11.01 hrs

At this stage, Shri Gaurav Gogoi, Dr. Saugata Ray, Dr. DNV Senthilkumar S. and some other hon. Members came and stood on the floor near the Table.

... *(Interruptions)*

HON. SPEAKER: Q. No. 21, Shri K.G. Madhav ji .

... *(Interruptions)*

(Q. 21)

[English]

SHRI KURUVA GORANTLA MADHAV: Sir, in his written reply to my Question, the hon. Minister has said that the tenant holdings constituted 17.3 per cent of the total holdings in the country during 2018-19 ... *(Interruptions)*

In this regard, my first Supplementary is as follows. The tenant farmers are highly vulnerable to adverse climatic conditions since they can be evicted due to non-payment of rent to the land owners. ... *(Interruptions)*

So, what measures is the Government taking for encouraging more and more such agricultural tenants to enter the insurance net` under the PM Fasal Bima Yojana?

[Translation]

SHRI KAILASH CHOUDHARY: Hon. Speaker sir, hon. Member has raised a point regarding crop insurance and tenant farmers.... *(Interruptions)* There is a special scheme under the government that they have been included in the Fasal Bima Yojana.... *(Interruptions)* Ever Since the Government under the leadership of Hon'ble Prime Minister, Shri Narendra Modi has come into power, the vision of the government has been that farmers are provided with good seeds, fertilizers and insurance for their crops and they should also have easy access to loans. With this objective all the farmers, whether they are tenant farmers or other farmers, have been included under this scheme.... *(Interruptions)* Especially when it comes to crop insurance, the farmers who go for share cropping and who are tenant farmers, if they come under Joint Liability Group within the Fasal Bima Yojana, then they also get the benefit of Fasal Bima Yojana....*(Interruptions)*

[English]

SHRI KURUVA GORANTLA MADHAV: Sir, let me ask my second Supplementary. In the year 2016, the NITI Aayog came up with an Expert Committee Report on a Model Agricultural Land Leasing Law. They have also suggested various reforms with respect to legalisation of land leasing, recording of the same, regulation on rent among others ... *(Interruptions)*

What measures has the Government taken for implementation of these suggestions? ... *(Interruptions)*

[Translation]

SHRI KAILASH CHOUDHARY: Hon. Speaker Sir, In the year 2016, the Government of India had brought in a Model Act. The Tenancy Act under that Model Act was circulated to all the states and some states had even adopted it.

Agriculture is a state subject and it is thus up to the states to support farmers and how to provide security to them, ... *(Interruptions)* Along with this, a Model Act has been introduced with a view to considering modalities for validation of their lease. There are some states like Andhra Pradesh, who have made their own Act. Rajasthan has also made its own Act for agriculture,...*(Interruptions)* Similarly, Uttar Pradesh also has its own Act. Therefore, I feel that in order to provide protection and justice to the farmers who are treated unfairly, *(Interruptions)* It is an Act for that.... *(Interruptions)* A Model Act has been prepared and shared with the state governments.

[Translation]

HON. SPEAKER: Shri Maddila Gurumoorthy.

[English]

SHRI MADDILA GURUMOORTHY: Hon. Speaker, Sir, absence of transparency in tie-ups with landlords makes them pay exorbitant and unreasonable pay-outs in cash and kind. In most of the cases, it is 50 per cent of the produce. ... *(Interruptions)* I would like to know as to what measures the Government is taking to curb such exploitation by the landlords. ... *(Interruptions)*

[Translation]

SHRI KAILASH CHOUDHARY: Hon. Speaker Sir, as I said earlier that there is a law for the farmers who are harassed after sowing crops. If they are covered under the law then definitely they will get protection. For that when the land owner first makes an agreement... *(Interruptions)* based on the terms and conditions agreed upon at that time and if it falls under the State Act and the farmer seeks justice under it, then definitely such farmers will get justice from the court. They get protection as well as justice.

HON. SPEAKER: Dr. Sanjay Jaiswal.

Dr. SANJAY JAISWAL: Hon. Speaker Sir, through you, I want to ask from the hon. Minister whether a number of states have not implemented the Pradhan Mantri Fasal Bima Yojana and they have launched their own schemes, ... *(Interruptions)* But their standard is not equal to that of Pradhan Mantri Fasal Bima Yojana. I Would

like to know whether the Government propose to call a meeting of Agriculture Ministers of all the states to ensure implementation of the Pradhan Mantri Fasal Bima Yojana in every state? Is it under consideration of the government?

SHRI KAILASH CHAUDHARY: Hon. Speaker Sir, the hon. Member has put a question about the crop insurance scheme. By the way, the new crop insurance scheme, ... *(Interruptions)* It was made only after consulting all states. ... *(Interruptions)* Recently, we had been a meeting.... *(Interruptions)* There had been a meeting of all the Agriculture Ministers from across the country in Bengaluru, where this topic was also discussed. In that meeting, the Agriculture Ministers have been requested to implement the Fasal Bima Yojana. Although states are free to implement the Fasal Bima Yojana, but there are some states, like Andhra Pradesh, which had earlier opted out of the scheme, but now after a year they have again adopted it. In this way, we remain definitely in touch with the State Governments regarding the new Fasal Bima Yojana. This comes up for discussion with them and we also have meeting with them.

HON. SPEAKER: SHRI C. N. ANNADURAI

Shri Gajanan Kirtikar

Shri S.S. Palanimanickam

Shri Malook Nagar

(Q. 22)

... (*Interruptions*)

[*Translation*]

SHRI MALOOK NAGAR: Speaker Sir, I want to submit to the hon. Minister that when it comes to revision of prices of sugarcane by the Ministry of Food Processing, the government has increased it a little. Thank you for that. But there is not a single case in the country where the payment of sugarcane is pending and interest thereon is not paid (*Interruptions*)

I am talking about another thing which is also related to that. Is there any proposal to open an institution for R&D in Meerut or in Western Uttar Pradesh namely the constituencies of Baghpat Lok Sabha, Meerut Lok Sabha, Muzaffarnagar Lok Sabha, Saharanpur Lok Sabha, Bijnor Lok Sabha, Nagina Lok Sabha, Ghaziabad Lok Sabha, Amroha Lok Sabha? ... (*Interruptions*)

SHRI PASHUPATI KUMAR PARAS: This will be considered...(*Interruptions*)

[*English*]

SHRIMATI CHINTA ANURADHA: A Centre for Excellence at an expenditure of Rs. 10 crore in non-thermal processing was recently inaugurated at the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur with an aim to promote next generation technology and also meet global standards in research and academics in the field of food processing. ... (*Interruptions*). Does the Government propose to establish any such centre in the State of Andhra Pradesh? ... (*Interruptions*)

[Translation]

SHRI PASHUPATI KUMAR PARAS: Sir, the voice is not audible...(Interruptions)

HON. SPEAKER: I can hear.

... *(Interruptions)*

SHRI PASHUPATI KUMAR PARAS: Sir, there are 81 approved projects in Tamil Nadu, out of which there is one Mega Food Park, 16 Cold Chains, 11 Mini Food Parks, 24 Shielding Scheme, 9 Backward and Forward Linkages Creation Scheme, ... *(Interruptions)* There is Operation Greens,... *(Interruptions)* The project cost of these is Rs. 1323 crore and sanctioned amount is Rs. 348 crore...*(Interruptions)*

HON. SPEAKER: Q. No. 23

Shri Deepak Baij .

... *(Interruptions)*

HON. SPEAKER: Hon. Members, you have put a very important question. You have put a question about support prices for farmers. You do not want to ask questions in the House, you are showing placards.

... *(Interruptions)*

HON. SPEAKER: Dada is standing with the Book of Rules in his hand and you have already read the Book of Rules.

... *(Interruptions)*

HON. SPEAKER: Dada, please make them read the Book of Rules.

... *(Interruptions)*

HON. SPEAKER: It is not appropriate to bring placards inside the House under Rule 349 of the Rule Book. This practice is not good. You should keep the standards high and follow good traditions in the House. You have raised an important question about farmers and support price.

... *(Interruptions)*

HON. SPEAKER: You talk about the farmers outside but do not talk about them in the House. You talk about inflation outside, but do not talk about it inside the House. I had allowed you to discuss inflation in the last session, but you did not discuss it. This is not fair. This is not appropriate.

... *(Interruptions)*

HON. SPEAKER: You do not want to have discussion in the House. I give you enough time and opportunity to discuss each and every topic and issue.

... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 23 to 40
Unstarred Question Nos. 231 to 460)

HON. SPEAKER: The House is adjourned till 02.00 p.m. today.

11.13 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

14.00 hrs

The Lok Sabha then re-assembled at Fourteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*)

... (*Interruptions*)

14.00½ hrs**PAPERS LAID ON THE TABLE**

[*Translation*]

HON. CHAIRPERSON: Now the papers will be laid on the Table of the House.

Item No. 2, Shri Krishan Pal ji.

... (*Interruptions*)

14.00¾ hrs

At this stage, Shri B. Manickam Tagore, Dr. T. Sumathy (A) Thamizhachi Thangapandian, Shri P.R. Natarajan and some other hon. Members came and stood on the floor near the Table.

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM**

MEGHWAL): Chairman Sir, on behalf of Shri Krishan Pal, I lay the following papers on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the years 2019-2020 and 2020-2021.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7107/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Chairman Sir, I lay the following papers on the Table :-

- (1) A copy of the Notification No. S.O.1883(E) (Hindi and English versions) published in Gazette of India dated 20th April, 2022, appointing Chief Immigration Officer, Bureau of Immigration, New Jalpaiguri Railway Check Post as the “Civil Authority” for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at New Jalpaiguri, Jalpaiguri District of West Bengal with effect from 20th April, 2022 issued under sub-section 2 of Section 3A of the Foreigners Act, 1946.

[Placed in Library, See No. LT 7108/17/22]

- (2) A copy of the Notification No. S.O.1884(E) (Hindi and English versions) published in Gazette of India dated 20th April, 2022, designating New Jalpaiguri Railway check Post in the district of Jalpaiguri of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920.

[Placed in Library, See No. LT 7109/17/22]

(3) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- (i) A copy of the Annual Report of the National Human Rights Commission, New Delhi, for the year 2019-2020.
- (ii) Memorandum regarding Action Taken on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2019-2020.

(4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 7110/17/22]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM**

MEGHWAL): Chairman Sir, on behalf of Kumari Shobha Karandlaje, I lay the following papers on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968 :-

- (i) The Insecticides (Amendment) Rules, 2021 published in Notification No. G.S.R.620(E) in Gazette of India dated 8th September, 2021.

- (ii) The Insecticides (Amendment) Rules, 2022 published in Notification No. G.S.R.39(E) in Gazette of India dated 24th January, 2022.

[Placed in Library, See No. LT 7111/17/22]

- (2) A copy of the Notification No. S.O. 153(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2022, including the substances mentioned therein, issued under Section 3 of the Insecticides Act, 1968.

[Placed in Library, See No. LT 7112/17/22]

... (*Interruptions*)

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND

EMPOWERMENT (KUMARI PRATIMA BHOUMIK): Chairman Sir, I lay the

following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Helen Kellers School for the Deaf, Kadapa, Andhra Pradesh, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Helen Kellers School for the Deaf, Kadapa, Andhra Pradesh, for the year 2015-2016.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7113/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2012-2013.

- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 7114/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Utkal Kalyan Seva Sangha, Jharsuguda, Odisha, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Utkal Kalyan Seva Sangha, Jharsuguda, Odisha, for the year 2015-2016.

- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 7115/17/22]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Priyadarshini Service Organisation, Visakhapatnam, Andhra Pradesh, for the year 2016-2017, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Priyadarshini Services Organisation, Visakhapatnam, Andhra Pradesh, for the year 2016-2017.
- (8) Statement showing reasons for the delay in laying the papers mentioned at (7) above (Hindi and English versions).

[Placed in Library, See No. LT 7116/17/22]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Jibanjyoti Welfare Association for the Mentally and Physically Handicapped, Dhenkanal, Odisha, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jibanjyoti Welfare Association for the Mentally and Physically Handicapped, Dhenkanal, Odisha, for the year 2013-2014.
- (10) Statement showing reasons for the delay in laying the papers mentioned at (9) above (Hindi and English versions).

[Placed in Library, See No. LT 7117/17/22]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Environmental Development and Voluntary Action, Nayagarh, Odisha, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Environmental Development and Voluntary Action, Nayagarh, Odisha, for the year 2013-2014.

- (12) Statement showing reasons for the delay in laying the papers mentioned at (11) above (Hindi and English versions).
[Placed in Library, See No. LT 7118/17/22]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Swayamkrushi, Secunderabad, Telangana, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swayamkrushi, Secunderabad, Telangana, for the year 2012-2013.

- (14) Statement showing reasons for the delay in laying the papers mentioned at (13) above (Hindi and English versions).
[Placed in Library, See No. LT 7119/17/22]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Blind, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Blind, New Delhi, for the year 2011-2012.

- (16) Statement showing reasons for the delay in laying the papers mentioned at (15) above (Hindi and English versions).

[Placed in Library, See No. LT 7120/17/22]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the VELUGU, Madanapalle, Andhra Pradesh, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VELUGU, Madanapalle, Andhra Pradesh, for the year 2013-2014.

- (18) Statement showing reasons for the delay in laying the papers mentioned at (17) above (Hindi and English versions).

[Placed in Library, See No. LT 7121/17/22]

- (19) (i) A copy each of the Annual Reports (Hindi and English versions) of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the years 2011-2012 and 2014-2015, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the years 2011-2012 and 2014-2015.

- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 7122/17/22]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Vimala Mahila Samajam, Ernakulam, Kerala, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vimala Mahila Samajam, Ernakulam, Kerala, for the year 2014-2015.

- (22) Statement showing reasons for the delay in laying the papers mentioned at (21) above (Hindi and English versions).

[Placed in Library, See No. LT 7123/17/22]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sisu Sakha Sangha, Khurda, Odisha, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sisu Sakha Sangha, Khurda, Odisha, for the year 2015-2016

- (24) Statement showing reasons for the delay in laying the papers mentioned at (23) above (Hindi and English versions).

[Placed in Library, See No. LT 7124/17/22]

- (25) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Abilympic Association of India C/o Amar Jyoti Charitable Trust, Delhi, for the years 2011-2012, 2013-2014 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Abilympic

Association of India C/o Amar Jyoti Charitable Trust, Delhi, for the years 2011-2012, 2013-2014 and 2014-2015.

- (26) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 7125/17/22]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Karimnagar District Freedom Fighter's Trust, Karimnagar, Telangana, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karimnagar District Freedom Fighter's Trust, Karimnagar, Telangana, for the year 2011-2012.

- (28) Statement showing reasons for the delay in laying the papers mentioned at (27) above (Hindi and English versions).

[Placed in Library, See No. LT 7126/17/22]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Victory India Charitable Tent of Rescue Yacht, Kuppam, Andhra Pradesh, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victory India Charitable Tent of Rescue Yacht, Kuppam, Andhra Pradesh, for the year 2011-2012.

- (30) Statement showing reasons for the delay in laying the papers mentioned at (29) above (Hindi and English versions).

[Placed in Library, See No. LT 7127/17/22]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the All Manipur Mentally Handicapped Persons' Welfare Organisation, Imphal, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All Manipur Mentally Handicapped Persons' Welfare Organisation, Imphal, for the year 2016-2017.

- (32) Statement showing reasons for the delay in laying the papers mentioned at (31) above (Hindi and English versions).

[Placed in Library, See No. LT 7128/17/22]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Bethany Society, East Garo Hills, Meghalaya, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bethany Society, East Garo Hills, Meghalaya, for the year 2012-2013.

- (34) Statement showing reasons for the delay in laying the papers mentioned at (33) above (Hindi and English versions).

[Placed in Library, See No. LT 7129/17/22]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Charitable Society for the Welfare of the Disabled, Ernakulam, Kerala, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Charitable Society for the Welfare of the Disabled, Ernakulam, Kerala, for the year 2011-2012.

(36) Statement showing reasons for the delay in laying the papers mentioned at (35) above (Hindi and English versions).

[Placed in Library, See No. LT 7130/17/22]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Mumbai, Maharashtra, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Mumbai, Maharashtra, for the year 2013-2014.

(38) Statement showing reasons for the delay in laying the papers mentioned at (37) above (Hindi and English versions).

[Placed in Library, See No. LT 7131/17/22]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramana Maharishi Academy for the Blind, Bangalore, Karnataka, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramana Maharishi Academy for the Blind, Bangalore, Karnataka, for the year 2012-2013.
- (40) Statement showing reasons for the delay in laying the papers mentioned at (39) above (Hindi and English versions).

[Placed in Library, See No. LT 7132/17/22]

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Surguja Gyanodaya Association, Surajpur, Chhattisgarh, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surguja Gyanodaya Association, Surajpur, Chhattisgarh, for the year 2014-2015.
- (42) Statement showing reasons for the delay in laying the papers mentioned at (41) above (Hindi and English versions).

[Placed in Library, See No. LT 7133/17/22]

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Handicapped Service Foundation, Khamman, Telangana, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Service Foundation, Khamman, Telangana, for the year 2014-2015.

- (44) Statement showing reasons for the delay in laying the papers mentioned at (43) above (Hindi and English versions).

[Placed in Library, See No. LT 7134/17/22]

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the year 2014-2015.

- (46) Statement showing reasons for the delay in laying the papers mentioned at (45) above (Hindi and English versions).

[Placed in Library, See No. LT 7135/17/22]

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institute and Rural Development Service, Thoubal, Manipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institute and Rural Development Service, Thoubal, Manipur, for the year 2013-2014.

- (48) Statement showing reasons for the delay in laying the papers mentioned at (47) above (Hindi and English versions).

[Placed in Library, See No. LT 7136/17/22]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I beg to lay on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2021-2022.

[Placed in Library, See No. LT 7137/17/22]

- (2) A copy of the Coastal Aquaculture Authority (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.216(E) in Gazette of India dated 22nd March, 2022 under Section 26 of the Coastal Aquaculture Authority Act, 2005.

[Placed in Library, See No. LT 7138/17/22]

... *(Interruptions)*

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS**

(SHRI NISITH PRAMANIK): Chairman Sir, I lay the following papers on the

Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2020-2021, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2020-2021.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7139/17/22]

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2019-2020.

- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 7140/17/22]

14.04 hrs

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC
DISTRIBUTION**

20th and 21st Reports

[English]

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (1) Twentieth Report on the subject- “Quality Control Cells (QCCs)” of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-first Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report of the Committee (Seventeenth Lok Sabha) on the subject- “Procurement, Storage and Distribution of Foodgrains by Food Corporation of India” of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

14.04 ½hrs**STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS****13th Report**

[English]

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Sir, I beg to present the Thirteenth Report^{1*} (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs on the subject, 'Implementation of Metro Rail Projects - An Appraisal'.

14.04¾ hrs**STANDING COMMITTEE ON EDUCATION, WOMEN,****CHILDREN, YOUTH AND SPORTS****341st Report**

[Translation]

SHRI RAJENDRA AGRAWAL (MEERUT): Mr. Chairman, Sir, I lay on the Table, the 341st Report^{2#} (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on 'Review of education standards, accreditation process, research, examination reforms and academic environment in Deemed/Private Universities/Other Higher Education

^{1*} The Thirteenth Report was presented to Hon'ble Speaker on 9th May, 2022 under Direction 71 A of the Directions by the Speaker, Lok Sabha because this Report could not be presented on 7th April, 2022 as Lok Sabha adjourned sine die on that day. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

^{2#} The Report was presented to the Hon'ble Chairman, Rajya Sabha on 4th July, 2022 and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

Institutions....(*Interruptions*)

[*English*]

HON. CHAIRPERSON: Item no.11A - Shri Arjun Ram Meghwal ji.

....(*Interruptions*)

14.05 hrs

BUSINESS ADVISORY COMMITTEE

34th Report

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Sir, on behalf of Shri Pralhad Joshi, I rise to present the 34th Report of the Business Advisory Committee.

...(*Interruptions*)

14.05½ hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: Hon. Members, matters under Rule 377 be laid on the Table.

. . . (Interruptions)

- (i) **Need to provide stoppage of various trains at Tilhar Railway Station in Shahjahanpur, Uttar Pradesh and also improve railway facilities at the station**

SHRI ARUN KUMAR SAGAR (SHAHJAHANPUR): For the convenience of the passengers, it is absolutely necessary to have stoppages of some of the following trains at Tehsil Tilhar Railway Station of my parliamentary constituency Shahjahanpur District (U.P) and at the same time it is also very important to provide the following basic amenities in the public interest at Tilhar Railway Station:

1. Train No. 14207 Pratapgarh- Old Delhi Padmavat Express should be given a stoppage at Tilhar railway station.
2. Train No. 14208 Old Delhi- Pratapgarh Padmavat Express should be given stoppage at Tilhar railway station.
3. Train No. 14369 Singrauli-Bareilly Triveni Express should be given stoppage at Tilhar railway station.
4. Train No. 14370 Bareilly-Singrauli Triveni Express should be given stoppage at Tilhar railway station.

* Treated as laid on the Table.

5. Construction of Rail Over Bridge at Dabhira crossing of Tilhar railway station is required to be undertaken.
6. The facility of coach guidance system be made available at Tilhar railway station.
7. Water coolers should be installed for potable water at all platforms of railway station and passenger shed should also be set up.
8. Floors should be rebuilt on all the platforms of the railway station.
9. Construction of an additional foot over bridge is required at the railway station keeping in view the convenience of passengers to move from one platform to the another.
10. Beautification work of railway station, arrangement of seats for sitting, arrangement of proper lights and other basic facilities should be made available.

Therefore, the hon. Railway Minister is requested to take positive action to provide stoppage and basic facilities in above mentioned trains at Tilhar railway station in public interest.

With thanks.

(ii) **Regarding setting up of packaging house or an office for promotion of export in Gorakhpur Parliamentary Constituency, Uttar Pradesh**

SHRI RAVI KISHAN (GORAKHPUR): The income of farmers of my parliamentary constituency is mainly based on agriculture. The farmers of the entire Purvanchal, including my parliamentary constituency Gorakhpur have been cultivating fruits, vegetables and flowers on a large scale for many decades, but due to the indifference of the previous governments, the farmers had given up their original farming. After the arrival of the most respected Modi ji at the Centre and respected Yogi ji in Uttar Pradesh, farmers have got new energy, a new direction and full support of the government and the farmers here once again have started their original farming. Vegetable cultivation in the districts of Purvanchal of Uttar Pradesh especially in Deoria, Ballia, Gorakhpur, Ghazipur, Kushinagar, Maharajganj Mau etc. is done in a very scientific manner and this area is a major centre of vegetable production. At the local level, the vegetable growers do not have any packaging house or any mechanism set up by the Center for the purchase of vegetables, due to which farmers are able to send vegetables to the local markets only. I demand from the hon. Minister that the Central Government should open some packaging house or office at the local level to promote exports, so that the vegetable and fruit produced in this region can be exported to foreign countries leading to increase in

income of the farmers and the dream of respected Shri Narendra Modi ji of doubling the income of farmers can be fulfilled.

(iii) **Regarding alleged embezzlement of money deposited by customers in Punjab National Bank located in village Chohilanwali, Hanumangarh district, Rajasthan**

SHRI NIHAL CHAND CHAUHAN (GANGANAGAR): There is a village Chohilanwali in district Hanumangarh of my parliamentary constituency. The farmers and labourers there have found that the manager and staff of Punjab National Bank branch the of this village have allegedly made irregularities of crores of rupees in their accounts. In the said bank, KCC accounts of about 200-250 farmers and labourers of village Chohilanwali were open. Out of which, most of the account holders are farmers, poor, labourers, illiterates or less educated. Taking advantage of this, the manager and some employees of the bank allegedly forged signatures on withdrawal forms and cheques and withdrew cash. Many farmers were called to the bank at the pretext of paying interest of KCC limit and cash was withdrawn saying the server was down. After this, fake receipts were allegedly given to those poor people. Thus, about Rs. 10-12 crores have been misappropriated by these employees. I request the Central Government to take appropriate punitive action against the culprits by conducting a proper and impartial inquiry in this matter at the earliest, keeping in view the difficult mental and economic circumstances of these victim farmers of my parliamentary constituency and get the embezzled amount refunded to them.

(iv) **Regarding construction of sewage treatment plants in Farrukhabad Parliamentary Constituency, Uttar Pradesh**

SHRI MUKESH RAJPUT (FARRUKHABAD): The holy river Ganga flows through my parliamentary constituency Farrukhabad for approximately 100 kilometres, with two municipalities, Kayamganj and Farrukhabad, and three town panchayats, Kampil, Nawabganj, and Shamshabad, located along its banks. In addition to this there is Fatehgarh cantonment Council of strategic importance. But it is very unfortunate to say that the sewage water of all these cities flows directly into the holy river Ganges. In 2016, The Sewage Treatment Plants(STP) were sanctioned under the Namami Gange Project on the banks of river Ganges in Farrukhabad city but the work has not started till date. Therefore, it is a humble request to the hon. Minister of Water Resource to immediately set up Sewage Treatment Plants (STP) at Kampil, Shamshabad, Farrukhabad, Kayamganj and Kamalganj towns to keep Ganga neat and clean.

(v) **Regarding condition of government schools in Delhi**

SHRI MANOJ TEWARI (NORTH EAST DELHI): I would like to draw attention of the Government towards the utter disorder prevalent in the government schools of my parliamentary constituency in particular and Delhi as a whole, where children are made to sit in dilapidated buildings in excess of their capacity. I myself went to many such schools where utter chaos was there in the name of system. In the name of providing good education to the children, the atmosphere of the schools is similar to a prison. At some places, children are made to sit under the open sky and at some other, they sit under the tin sheds in disarray. Every day, every moment the children are forced to risk their lives to study in the hope of better future and good education. Any major untoward incident can endanger the lives of the children. The National Commission for Protection of Child Rights (NCPCR) has issued notices to many such schools and has also sought a report and ordered to take action but appropriate action has not been taken by the Delhi Government. Therefore, I would like to request the hon. Minister of Education under Rule 377 that a free and fair committee should be constituted and the messy system of the schools in Delhi should be checked and responsibility of the officials responsible for this state of affairs should be fixed. I would also like to request the hon. Minister that new schools should be constructed in Delhi with the central aid, so that the children can get quality education in a safe environment.

(vi) Need to extend the proposed Junagarh-Nabrangpur railway line upto Dharamgarh in Odisha

SHRI BASANTA KUMAR PANDA (KALAHANDI): My Lok Sabha constituency is Kalahandi, which includes two districts namely Nawapada and Kalahandi and both the districts are aspirational districts as per the concept of respected Modi ji. I would like to request the hon. Railway Minister that this is a long pending proposed railway line 'Junagarh to Nabrangpur' and a sum of Rs. 2.9 crore has been sanctioned for the final location of this line. If the proposed railway line 'Junagarh to Nabarangpur' is extended by 10 km upto Dharamgarh, then a subdivisional headquarter Dharamgarh will be permanently connected to the railway line. This will facilitate the movement of residents of the area. The distance from Junagadh to Dharamgarh is only 18 km. Dharamgarh is a sub-divisional headquarter. The people of both the districts depend on Dharamgarh. But due to lack of means of transport, the people of the district have to face a lot of difficulties in traveling to Dharamgarh. There is great resentment among the people of the district for which they have staged protests several times. Therefore, I request the hon. Minister of Railways to extend the proposed railway line 'Junagarh to Nabrangpur' by 10 kms upto Dharamgarh, so that the subdivision headquarter Dharamgarh is permanently connected by railway line and the people there do not face any problem in commuting.

(vii) Need to set up branches of nationalized banks in Bhandara-Gondiya Parliamentary Constituency in Maharashtra

SHRI SUNIL BABURAO MENDHE (BHANDARA-GONDIYA): There is not a single branch of Nationalized Banks in some areas of my Lok Sabha constituency Bhandara-Gondiya. Farmers, traders and students have to face a lot of problems. Due to the digital functioning of banks, there is a huge crowd in some existing branches. I request the hon. Finance Minister to give necessary directions to the concerned department to open branches of nationalized banks keeping in view the demand of people of Kondha Teh-Pawani, Pimpalgaon Teh-Lakhani, Karadi Teh-Mohadi and Dasgav, Asoli, Davaniwada Teh-Gondia, Vadgaon Teh-Tiroda Saundad Teh-Sadak Arjuni and Mahaga Teh-Arjuni Mor areas of Bhandara region. Thank you.

(viii) Regarding Delhi-Nagpur Industrial Corridor Route

DR. DHAL SINGH BISEN (BALAGHAT): The Delhi Nagpur Industrial Corridor is to be built by the Government of India. 70% of this corridor will pass through Madhya Pradesh. The corridor is proposed to be constructed from Delhi to Nagpur via Sagar, Narsinghpur and Seoni. But it is informed that the Government of Madhya Pradesh has sent a proposal to the Central Government to route it from Nagpur to Delhi via Betul, Bhopal, Sagar. It is noteworthy that the proposal is to keep the proposed route from Delhi to Sagar as it is and make changes in the further route from Vidisha, Bhopal, Hoshangabad, Betul till Nagpur. Whereas there is no rationale behind changing it. The earlier proposed NH- 44 route, which is already a 4 lane route and goes from Sagar to Narsinghpur, Lakhnadaun, Seoni and Nagpur to Kanyakumari. Had this corridor passed through Sagar via Narsinghpur, Seoni, it would have led to the establishment of industries in Narsinghpur and Seoni districts and the people of Seoni would have got employment in Seoni itself thereby developing these backward districts. The construction of this route of the Industrial Corridor will benefit the nearby districts of Jabalpur, Balaghat, Chhindwara and Mandla. So you are requested not to change the proposal for construction of the Delhi-Nagpur Industrial Corridor and continue it as per the earlier proposal.

**(ix) Need for electrification of villages in tribal inhabited areas in
Ratlam Parliamentary Constituency, Madhya Pradesh**

Er. GUMAN SINGH DAMOR (RATLAM): My Lok Sabha Constituency Ratlam (Madhya Pradesh) is facing a serious problem of non-availability of power to the villagers due to lack of grid separation in the tribal belts of Ratlam (Madhya Pradesh) and lack of electrification in most of the areas. This problem becomes more severe at the time of Rabi crop. Despite the availability of water, the Rabi crop can not be grown simply because of non-availability of electricity. This is the biggest problem of the villagers in my Lok Sabha constituency. It is requested to make efforts to issue appropriate instructions to resolve this problem.

(x) **Regarding development of Hadapsar Railway Station**

[English]

SHRI GIRISH BHALCHANDRA BAPAT (PUNE): As the passenger footfall is increasing and number of train operations have increased in the last few years, running operations from the Pune railway station are not possible. There are about 150 long-distance trains operating from Pune Junction. Some of these can originate and terminate at Hadapsar which will reduce load on Pune Junction.

There are four platforms at the Hadapsar railway station and one foot overbridge for passengers. Central Railway is slowly shifting some of the train operations to Hadapsar to decongest Pune Railway Station. Currently, Hadapsar to Hyderabad daily special train runs from Hadapsar Railway Station.

Presently, passengers of trains terminating at Hadapsar Railway Station do not get transport for onward journey due to the lack of access facilities to Hadapsar Railway Station. There is an urgent need to increase parking space, approach roads to the station, station building, reservation centre, waiting rooms and passenger lounges.

Approximately ₹ 400 crores are required for land acquisition and ₹ 350 crores are required for actual development.

Therefore, I would like to request the Hon'ble Minister that immediate steps be taken to provide required funds for the development of Hadapsar railway station as terminus so that Pune Junction Station could be decongested.

(xi) Regarding plight of Ukraine returnee medical students

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the attention of the Honourable Minister of Health and Family Welfare towards the plight of Indian medical students, many belonging to my home state of Kerala, whose education has been interrupted due to the ongoing war in Ukraine. In March 2022, the Russian invasion of Ukraine forced over 18,000 Indian students, primarily pursuing medicine, to flee the country. The high cost of private medical education in our country and elsewhere has made resumption of study difficult for most of these students who hail from humble backgrounds. It is, therefore, essential to identify alternate means through which these students can complete their medical education, either in neighbouring European countries or through arrangements in India (as in Egypt where students can take evaluation exams to join medical colleges in that country). The State Government of West Bengal, too, has admitted around 422 state-domiciled students, who were studying in Ukraine, to its private and government colleges. I, therefore, urge the Minister to devise and implement constructive measures to address the pressing concerns of our students, at the earliest, in the interest of their future and that of the health of the people of our country.

(xii) Regarding alleged discrimination of LGBTQIA community members

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH):

Globally, LGBTQIA+ community members have been subjected to brutal discrimination in education, health and employment. In India, more recently, bullying while questioning the sexual identity of a school student made him commit suicide. Such cases are on rise and needs to be seen as cases of institutional murder.

Considering this harsh reality, the Union Govt should have come up with laws against such violent discrimination. On the contrary, 3 crucial legislations have been passed in the Parliament which curtail the rights of LGBTQIA+ persons. I urge the government to withdraw the sections which are anti-LGBTQIA+ in these three legislations which includes the Surrogacy (Regulation) Act,2021, Assisted Reproductive Technology (Regulation) Act, 2021 and the Medical Termination of Pregnancy (Amendment) Act, 2021.

The Surrogacy (Regulation) Act, 2021 currently allows only hetero-sexual couples for surrogacy. I urge the government to amend this clause and include LGBTQIA+ individuals or couples to have the right to have a child under this Act. Further, I request the Government to make LGBTQIA+ couples eligible for availing the ART treatment under the Assisted Reproductive Technology (Regulation) Act,

2021. Both the laws together currently prevent LGBTQIA+ couples from becoming parents in India. Also, the Union Govt. should immediately expand the definition of “women” to include transgender and intersex persons who might need the access to abortions under the Medical Termination of Pregnancy (Amendment) Act, 2021. Apart from the above-mentioned specific demands, I urge the Union Government also to provide redressal of problems of LGBTQIA+ persons in jobs, housing bias, care for elder LGBTQIA+ persons and representation and inclusion in public spaces.

(xiii) Regarding withdrawal of train services and fare concession

SHRI D.M. KATHIR ANAND (VELLORE): Railways is the life line of the people of the country especially the poor and downtrodden who depend on railways for their travel. The Railways had withdrawn train Services and Cancelled the fare Concession for Senior Citizens and differently abled persons since the Covid 19 lockdown from March 2020. Indian Railways provide concession in ticket fare for 53 Category of people like Senior citizens, Differently-abled persons, Medal winning Sports personalities, Cancer Patients, Journalists. Women above 58 years and Men above 60 years were given 50% and 40% Concession respectively. Freedom fighters are honoured and were given 100% concession. Sir, full restoration of train Services are yet to happen even after one year. since the government imposed lockdown. To add more woes, the Government is running 70% of trains as Special trains with higher fares. Poor Passengers have to spend more money for their travel by train even for short distances. unfortunately the government did not bother to restore the fare concession. This has burdened the elderly persons and physically challenged persons very badly. To make things worse, the Railways is keen on introducing Private players in train Services with many fold increase in ticket fares. This is rubbing salt on the wound of common people.

(xiv) Regarding extension of GST compensation of states

PROF. SOUGATA RAY (DUM DUM): A large number of states are urging the Centre to continue the GST Compensation paid to them for the first five years of the GST regime up to 2027 as revenue flows have been severely hit by the pandemic. Various State governments are debt-ridden and facing financial stringency to meet the revenue for new welfare schemes as well as development works. The matter of compensation paid to states for revenue loss from the implementation of the goods and services tax (GST) was to be taken up by the GST Council, the highest decision-making body of the indirect tax regime, however, it did not take any decision at its last meeting held at Chandigarh. A final decision is likely to be taken in the next GST council meeting scheduled to be held in first week of August, 2022. When a nationwide GST subsumed 17 central and state levies from July 1, 2017, it was decided that states will be compensated for any loss of revenue from the new tax for five years. That time-frame is over on 30th June, 2022. With two years being lost in the pandemic, states have sought an extension of this compensation period by five more years. I request the Centre to extend the GST Compensation up to June, 2027.

(xv) Regarding release of performance grants for Urban Local Bodies in Maharashtra

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI–SINDHUDURG): The proposal of Maharashtra Government for release of Performance Grants for Urban Local Bodies (ULBs) for 2018-19 and 2019-20 under the 14th Finance Commission is pending with the Ministry of Finance, Govt. of India. The State Govt. had submitted all utilization certificates and requested the Central Government for release of Performance Grants for 2018-19 and 2019-20 under the 14th Finance Commission. The Ministry of Urban Affairs, Govt. of India has already recommended release of Performance Grants for Maharashtra ULBs for the year 2018-19 (Rs. 625.63 Cr.) and for the year 2019-20 (Rs. 819.21 Cr.) However, this issue is still pending with the Ministry of Finance, Govt. of India. I, therefore, earnestly request the Hon'ble Minister of Finance, Govt. of India that Performance Grants of Rs. 625.63 Cr. against 2018-19 and Rs. 819.21 Cr. against 2019-20 for ULBs in Maharashtra may kindly be released to the State Government at the earliest.

(xvi) Regarding setting up of Institute of Rural Management in Katihar Parliamentary Constituency, Bihar

[Translation]

SHRI DULAL CHANDRA GOSWAMI (KATIHAR): Bihar is an agrarian state. In view of the immense possibilities in the field of agriculture, dairy and fisheries in Bihar where on one hand East and North Bihar are famous for jute, makhana and makka, on the other there is also a need to promote dairy and fisheries as well as food processing and cooperatives there. Our NDA Government is paying more attention to cooperatives and great institutions like Institute of Rural Management, Anand (Irma) Gujarat Cooperative Milk Federation and Amul Dairy, established by Dr. Varghese Kurizan Saheb, based on the principle of cooperative, are big gifts for the country, due to which crores of people have been benefited. I demand from the hon. Minister of Home Affairs and the Minister of Cooperatives that on the lines of IRMA Gujarat, an Institute of Rural Management should be established in my parliamentary constituency, Katihar, Bihar. With the establishment of IRMA, new possibilities of development and progress will be created for the farmers of North and East Bihar of Katihar in Seemanchal of Bihar state, which will create all-round development in the lives of crores of farmers engaged in agriculture dairying and fishing in this area famous for the production of jute, makhana and maize.

(xvii) **Regarding selection of states under PM Mitra Scheme**

[English]

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR): PM Mega Integrated Textile Region and Apparel (MITRA) scheme, sets to place India strongly on the global textile producers' map through infrastructure assistance for large scale textile production. The textile parks set up under PM MITRA scheme are approved on the basis of the proposals received by the state governments and selection of PM MITRA park is done in a two stage selection process on the challenge method from participating states. Odisha has participated in the challenge method of shortlisting states for construction of 7 PM MITRA parks across the country. Odisha Government had submitted the proposal on 11.03.2022 through letter no. 2288 of Industries Department to the Additional Secretary, Ministry of Textiles, Government of India. However, no announcement has been made so far regarding the selection of States under the scheme. I request the Hon'ble Union Minister to finalise names of states selected under PM MITRA scheme at the earliest.

(xviii) Regarding caste census

SHRI SHYAM SINGH YADAV (JAUNPUR): Since independence, The Registrar General and Census Commissioner has been collecting data related to Scheduled Castes, Scheduled Tribes and Backward Classes. The Kaka Kalelkar Commission, or the first Backward Classes Commission, and the Mandal Commission or the Second Backward Classes Commission depended on 1931 Census data for estimating the social, educational, and economic backwardness of the Other Backward Classes (OBCs). The social, educational, and economic data of various castes are crucial for evidence-based public policies. Hence, we need contemporary and reliable data on various castes to make decisions related to reservations and other social welfare policies. In this background, it becomes very important to conduct the Caste Census. I request that above mentioned important issue should be considered at the earliest.

(xix) Regarding reforms in the implementation of Crop Insurance Scheme

SHRI MANNE SRINIVAS REDDY (MAHBUBNAGAR): I would like to bring to the kind notice of the Government that there is a need to undertake major reforms in the implementation of crop insurance scheme such as Pradhan Mantri Fasal Beema Yojana. A majority of farmers are not interested in taking crop insurance scheme as they are not getting any benefits even after payment of the premiums which is a peculiar situation. Not even 15% of total farmers in the country are not included in the PMFBY. Crop Insurance Week being observed in the first week of July every year is also not helping farmers. Crop insurance companies need to set up their offices at mandal level to create more awareness among the farmers. The Centre has put 31st July for Kharif and 31st December for Rabi as last dates to register for crop insurance which is also a major drawback. Our State is ready to pay its share of 30% but the Centre is not agreeing. The said scheme is not scientific and we do not understand how the farmer will benefit if the area is taken as a unit in the insurance scheme. The Centre needs to implement farmer and farm-centric schemes that were recommended by experts like M.S. Swaminathan.

(xx) Regarding Agnipath Scheme

ADV. A. M. ARIFF (ALAPPUZHA): Youths, who were waiting for recruitment in the armed forces for the last three years, are reported to be angry over the recruitment policy under the Agnipath scheme. Agnipath scheme is intended to recruit soldiers for four years only, with no retirement benefits like pension and medical insurance. At the end of four years, when the recruitee would be relieved from the armed forces, they will not get any pensionary or medical benefits like ex-servicemen. Youths are questioning as to what will happen to their career after four years when there is so much unemployment in India. If a large number of youngsters with licenced weapons and no adequate source of livelihood are sent back to their villages, it will pose a security threat. It might pose severe law and order problem even if a small percentage of such youths take to crime just to fulfil their basic needs. What will happen if youths trained in handling of sophisticated weapons fall into the hands of some terror groups or radicalized organizations having ulterior agenda? Hence, I urge the Central Govt to withdraw the Agnipath scheme and recruit soldiers on regular basis in Indian Army.

(xxi) Regarding the registration of foreign medical graduates in State Medical Council

SHRI N.K. PREMACHANDRAN (KOLLAM): The National Medical Commission stopped the registration of Foreign Medical Graduates in State Medical Council who passed Foreign Medical Graduates Examination in India. The registration was stopped on the ground that they had attended the last semester classes online. They attended the class online only due to Covid-19 protocol and restrictions. There was no other option due to Covid-19. The National Medical Commission failed to consider the Covid-19 situation and imposed ban for registration. The Supreme Court considered the matter and directed to formulate the scheme to protect the interest of Foreign Medical Graduates who passed examination as per the existing rules of medical commission. There is inordinate delay in formulating the scheme. The future of the students is in dark. Hence, I urge upon the Hon'ble Minister to formulate the scheme immediately for ensuring medical council registration at the earliest.

[Translation]

HON. CHAIRPERSON: Hon. Members, this House is for discussion. All of you have to discuss in a dignified manner.

. . . (*Interruptions*)

HON. CHAIRPERSON: Many Members raise their matters during the Zero Hour and under Rule 377. I humbly request all of you to sit in your respective seats. Resume your seats.

. . . (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again on Wednesday, the 20th July, 2022, till 11 A.M.

14.06 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Wednesday, July 20, 2022/Ashadha 29, 1944 (Saka).*

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